NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH** NEW DELHI

C. P. NO. 69/2003 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2016 AT 02.00 P.M.

NAME OF THE COMPANY: M/s. Vijay Khanna & Ors. V/s. M/s V.K. Kapoor Associates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

REPRESENTATION DESIGNATION S.NO. Respondent Arun Vashista proxy to Mo. R.s. Bhatia Petilioner a. HARI PILLAI

None for the respondents.

- Learned counsel for the petitioner submits that he received a 2 communication from Mr. R.S.Bhatia, counsel for the Respondents praying for an adjournment. He does not oppose the same.
- It is submitted by the learned counsel for the petitioners that vide the order dated 10th July, 2013 the respondents were directed to file the revised financial statement of the company w.e.f. 1987-88 onwards. There is no report with respect to its compliance.

Contd/-...

List the matter on 22.07.2016 at 10.30 a.m for further proceedings.

SdI

(Ina Malhotra)

Member Judicial

(R.Varadharajan)

Member Judicial